

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO.3596
TO BE ANSWERED ON 08.08.2016**

Fee Hike in Private Schools

3596. SHRI KIRTI VARDHAN SINGH:
SHRI BHEEMRAO B. PATIL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Board of Secondary Education (CBSE) has issued an advisory to all the schools affiliated to it, not to hike the school fee arbitrarily and if so, the details thereof and status of its implementation;

(b) whether it is a fact that a large number of schools are not adhering to the provisions concerning tuition fees laid down in the Affiliation By-Laws of the Board which are mandatory and if so, the details thereof and reasons therefor;

(c) the action taken/proposed to be taken by the Government against such violators during the last three years and the current year;

(d) whether any school has been de-affiliated from CBSE on account of fee hike in the country and if so, the details thereof; and

(e) if not, the reasons therefor ?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a): The Affiliation Byelaws of Central Board of Secondary Education (CBSE) stipulate that the fee charged should be commensurate with the facilities provided by the schools and should normally be under the heads prescribed by the Education Department of the concerned State Government/UT Administration. In the case of private unaided schools affiliated with CBSE, the Affiliation Byelaws stipulate that the fee should be revised in consultation with parents through parents' representatives. CBSE issues directions to its affiliated schools from time to time for compliance of the bye-laws and the latest such directions were issued on 03.06.2016.

(b) and (c): CBSE received 8 such complaints in 2014, including four from Uttar Pradesh and one each from Madhya Pradesh, Haryana, Punjab and Bihar. In 2015, CBSE received 14 complaints, which included five from Uttar Pradesh, three from Madhya Pradesh, two from Delhi and one each from Rajasthan, Punjab, Odisha and Chhattisgarh. Eight complaints were received in 2016, including six from Uttar Pradesh and one each from Kerala and Delhi. All these complaints have been taken up with the respective School Managements.

(d) and (e): No school has been de-affiliated so far on this account as the issues of fee hike are resolved mutually by the complainant and the school concerned and the matter is reported to CBSE. Such issues are also resolved at the intervention of the Local Authorities of the concerned Education Department and District Administration.
